

Sl.No. Location	Sl.No. Location
13. State Zoo-2	22. Basistha Temple
14. District Transport Office	23. MMCH
15. Nabagraha Temple	24. APSC Road
16. Regional Science Centre, Khanapara	25. Sankardev Uddyan
17. Sarusajai Stadium	26. Nehru Park
18. Nehru Stadium	27. Kahikuchi Bazar
19. Food Villa, MG Road	28. Dispur Super Market
20. Tarunram Phukan Park	29. Shaddhanjali Kanan
21. Jalukbari	30. Bhootnath

Unregistered builders under RERA

1148. DR. AMEE YAJNIK: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether Government is aware of builders who have not yet been registered under the Real Estate (Regulation and Development) Act, 2016 (RERA);

(b) if so, the details thereof;

(c) if not, the reasons for non-registration of builders; and

(d) the details of action initiated or taken against such builders, so far?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (d) Ministry of Housing and Urban Affairs does not maintain data of housing projects. Under the provisions of the Real Estate (Regulation and Development) Act, 2016, (RERA), the Real Estate Regulatory Authority of the concerned State/Union Territory is required to publish and maintain a website of records of relevant details of all real estate projects for which registration has been given for public viewing.

As per section 3 of RERA, no promoter shall advertise, market, book, sell or offer for sale, or invite persons to purchase in any manner any plot, apartment or building, in any real estate project exceeding 500 square meter area or 8 apartments, without registering the real estate project with the Real Estate Regulatory Authority established under RERA, except for the projects which have received the completion certificate.

Section 59 of RERA provides for penalty upon promoter in case of non-registration of its real estate project, which may extend up to ten per cent of the estimated cost of the real estate project as determined by the Real Estate Regulatory Authority.

Allotment of houses to weaker sections in Kerala

1149. SHRI M.P. VEERENDRA KUMAR: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the number of persons belonging to weaker sections who have been allotted houses under various schemes in Kerala during the last three years;
- (b) the estimated number of persons in that State who are homeless; and
- (c) the outcome of the Housing for All project?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) During the last three years, 87,272 persons belonging to Economically Weaker Section (EWS) in Kerala have been sanctioned houses under the various housing schemes being implemented by the Ministry of Housing and Urban Affairs. This includes 2571 EWS beneficiaries who have availed of interest subsidy under Credit Linked Subsidy Scheme (CLSS) of Pradhan Mantri Awas Yojana (Urban)-Housing for All {PMAY (U)-HFA} Mission.

(b) As per census 2011, estimated homeless population in Kerala was 11,853. Further, the housing shortage estimated by the Technical Group on Estimation of Urban Housing Shortage at the end of the 12th Five Year Plan in Kerala was 5.40 lakh.

(c) In the State of Kerala, 341 projects have been sanctioned under PMAY (U) for construction of 89,272 houses (including 2000 houses under Lower Income Group and Middle Income Group) involving central assistance of ₹ 1389.88 crore of which an amount of ₹ 930.06 crore has been released. Till now, 63,403 houses (including the houses under CLSS) have been grounded for construction of which 19,326 houses have been completed.

Vijayawada metro rail project

1150. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Government has taken any action on the proposals re-submitted by State Government of Andhra Pradesh for Vijayawada Metro Rail Project;